

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
COMAPNY APPEAL (AT) No. 122 OF 2018

In the matter of:

S.K.Big Star Foods Ltd. &Ors. Appellants

Vs

TM-Food Processing Ltd. &Ors. Respondents

Present:

Mr. Nikhil Nair, Sr. Advocate and Mr. G.Ramakrishna Prasad, Advocates for Appellants.

Mr. GouthamShivshankar and Mr. Shantanu Singh, Advocate for Respondent No1 – 9 and Mr. Anandh K, Advocate for Respondent No. 23 to 26.

With

COMAPNY APPEAL (AT) No. 163 OF 2018

In the matter of:

K.Trinadha Reddy &Ors. Appellants

Vs

TM-Food Processing Ltd. &Ors. Respondents

Present:

Mohd. Wasay Khan, Advocate for Appellant.

Mr. GouthamShivshankar and Mr. Shantanu Singh, Advocate for Respondent No1 – 9 and Mr. Anandh K, Advocate for Respondent No. 19 to 22.

With

COMAPNY APPEAL (AT) No. 210 OF 2018

In the matter of:

Rayudu Nagabhushan&Ors. Appellants

Vs

S.K.BigStar Foods Ltd. &Ors. Respondents

Present:

Mr. John Mathew, Advocates for Appellants.

Mr. GouthamShivshankar and Mr. Shantanu Singh, Advocates for Respondent No2 -10.

With

COMAPNY APPEAL (AT) No. 211 OF 2018

In the matter of:

KajaGajendra Rao &Ors.

Appellants

Vs

S.K.BigStar Foods Ltd. &Ors.

Respondents

Present:

Mr. John Mathew, Advocates for Appellants.

Mr. GouthamShivshankar and Mr. Shantanu Singh, Advocates for Respondent No2 -10.

ORDER

03.02.2020- Learned counsel for the Appellant in CA (AT) No. 122 of 2018 has concluded his argument.

Learned counsel for the Appellants in CA(AT) No. 163 of 2018, CA(AT) No. 210 of 2018 & CA(AT) No. 211 of 2018 seek adjournment. Prayer allowed.

Let the matter be fixed on **11th February, 2020.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

Rk/kam